Bill No. 151 of 2024

THE ESTABLISHMENT OF SPORTS INFRASTRUCTURE IN VIRUDHUNAGAR BILL, 2024

By

SHRI MANICKAM TAGORE B., M.P.

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to provide for establishment of a modern sports infrastructure with state-of-the-art facilities for various sports disciplines, training Centres and recreational amenities in the Virudhunagar in the State of Tamil Nadu and for matters connected therewith.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:-

1.(1) This Act may be called the Establishment of Sports Infrastructure in Virudhunagar Act, 2024.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definitions.

- 2. In this Act, unless the context otherwise requires,—
- (a) "Fund" means the Virudhunagar Sports Establishment and Development Fund constituted under section 6; and
 - (b) "prescribed" means prescribed by rules made under this Act.

Establishment of Sports
Infrastructure in Virudhunagar.

- 3. (1) The Central Government shall, within six months of coming into force of this Act shall develop State-of-the-art Sports Infrastructure in Virudhunagar district of the State of Tamil Nadu to promote sports at grassroot level in such manner as may be prescribed.
- (2) The Sports Infrastructure developed under sub-section (1) shall have requisite stadiums, indoor and outdoor courts, swimming pools, fitness centers and administrative buildings.

Objectives of development of Sports Infrastructure.

- **4.** The Sports Infrastructure developed under sub-section (1) of section 3 shall,—
- (a) provide state-of-the-art infrastructure for training and development of sportsperson in various sports disciplines;
- (b) promote public participation in sports and physical fitness activities to enhance overall health and well-being; and
- (c) create employment opportunities and stimulate economic growth through sports-related tourism and activities.

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Implementation and Monitoring.

- 5. (1) The Central Government shall, by notification in the Official Gazette, constitute a Governing Body to oversee the planning, construction, and management of the development of Sports Infrastructure under sub-section (1) of section 3 in such manner as may be prescribed.
- (2) The functions, composition and other terms and conditions of the Governing

 Body shall be such as may be prescribed.

Virudhunagar Sports Infrastructure Establishment and Development Fund.

Constitution of

- 6. (1) The Central Government shall by notification in the official Gazette, constitute a Fund to be known as Virudhunagar Sports Establishment and Development Fund.
- (2) The Central Government shall, after due appropriation made by Parliament by law in this behalf, grant sums of money to the Fund as the Central Government may think fit for establishment and development of sports in Virudhunagar.
- (3) The Fund may also be credited with money sourced through public-private partnerships, grants and donations received for sports city in Virudhunagar.
- (4) The Central Government shall conduct regular audit to ensure transparency, efficiency and accountability in utilization of funds in such manner as may be prescribed.

Power to remove difficulties.

7.(1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order published in the Gazette, make such provisions not inconsistent

with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty:

Provided that no such order shall be issued after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the Parliament.

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8.(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

Power to make rules.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; however, any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

STATEMENT OF OBJECTS AND REASONS

The Virudhunagar constituency in the State of Tamil Nadu, known for its rich cultural heritage and vibrant community, currently lacks adequate sports infrastructure to support the physical and recreational needs of its residents. Recognizing the significant benefits of sports in promoting health, well-being and community spirit, there is a pressing need to develop Sports Infrastructure in Virudhunagar.

The primary objective of this proposed legislation is to create state-of-the-art facilities for various sports disciplines, training centres and recreational amenities. This initiative aims to provide local athletes and enthusiasts with access to high-quality facilities for practice, competitions and physical fitness activities. By fostering a culture of sportsmanship and active living, the Sports will contribute to improving public health outcomes and enhancing the overall quality of life in Virudhunagar.

Further, the development of Sports Infrastructure is expected to stimulate economic growth by attracting sports-related tourism, creating job opportunities in sports management and hospitality sectors and promoting local businesses. This legislation underscores our commitment to investing in the development of youth, promoting inclusivity in sports and strengthening community bonds through recreational activities and competitive events.

In conclusion, the development of Sports Infrastructure in Virudhunagar represents a significant step towards realizing the constituency's potential as a hub for sports excellence and fostering a healthier, more active lifestyle among its residents.

Hence this Bill.

New Delhi; *July* 12, 2024 MANICKAM TAGORE B.

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides for development of Sports Infrastructure in Virudhunagar district of State of Tamil Nadu to promote sports at grassroot and competitive level. Clause 5 provides for constitution of a Governing Body by Central Government to oversee the planning, construction and management of the Sports Infrastructure. Clause 6 provides for the constitution of Virudhunagar Sports Establishment and Development Fund. It also provides for the Central Government to provide grants to the Fund. The Bill, therefore, if enacted, will involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of about Rupees One Thousand Crore per annum will be involved from the Consolidated Fund of India.

A non-recurring expenditure of about Rupees One Thousand Crore is also likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 8 of the Bill empowers the Central Government to make rules for carrying out the purposes of this Bill. As the rules will relate to matter of details only, the delegation of legislative power is of a normal character.

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